

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO - 622
ANSWER ON - 25.06.2019

PARTICIPATION OF TRIBAL PEOPLE

†622. SHRI RAJENDRA DHEDYA GAVIT

Will the Minister of PANCHAYATI RAJ be pleased to state:-

- (a) whether the Government proposes to prepare any policy/programme for proper participation of tribal people in the Panchayat;
- (b) if so, the details thereof; and
- (c) the time by which this policy/ programme is likely to be implemented?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI NARENDRA SINGH TOMAR)

(a) to (c) The Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA) provide extension of Part IX of the Constitution relating to Panchayats to Fifth Scheduled Areas. The Fifth Schedule deals with administration of scheduled areas where tribal communities are in a majority. Rashtriya Gram Swaraj Abhiyaan (RGSA) Scheme of the Ministry of Panchayati Raj (MoPR) provide funds to the States for capacity building and trainings of PRIs elected representatives. An approval for training of 19,18,618 Panchayati Raj Institution (PRI) elected representatives was provided for ten PESA States was provided in 2018-19. Under RGSA, a Special financial support is also provided to PESA States for engaging PESA District Coordinator, PESA Block Coordinator, PESA Mobiliser and for Gram Sabha Orientation for the Fifth Scheduled Areas. A total amount of Rs.65.28 crores was sanctioned for the Fifth Schedule Areas in 2018-19.
